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CENTRAL ADMINISTRATIVE TRIBUNAL, PRINCIPAL BENCH.

D.A. NO. 1892/89 & DA NO. 1338/88

New Delhi this the 1st day of December, 1993.

Shri Justice V.S. Malimath, Chairman,
Shri S.R. Adige, Member(A).

D.A. NO. 1892/89
Km. Chitra Agrawal,
D/o Shri G.D. Agrawal,
R/o 306, Tagore Road Hostel,
Minto Road,
New Delhi.

... Petitioner.

By Advocate Shri G.D. Gupta.

Versus

1. Union of India through
the Secretary to the Govt. of India,
Ministry of Labour,
New Delhi.
2. The Director General of Employment
and Training, Ministry of Labour,
New Delhi.
3. Shri R.D. Srivastava,
R/o C-46, Chander Nagar,
Ghazisbad (UP). ... Respondents.

By Advocate Shri P.H. Ramchandani, Sr. Counsel (for Respondents
1 and 2).

By Advocate Shri P.P. Khurana (for Respondent No. 3).

D.A. NO. 1338/88

Km. Chitra Agrawal,
D/o Shri G.D. Agrawal,
R/o 306, Tagore Road Hostel,
Minto Road,
New Delhi.

... Petitioner.

By Advocate Shri G.D. Gupta.

Versus

1. Union of India
through the Director General
of Employment and Training,
Ministry of Labour,
New Delhi.
2. Shri R.D. Srivastava,
C-13B, Munirka DDA Flats,
New Delhi. ... Respondents.

By Advocate Shri P.H. Ramchandani, Sr. Counsel (For Respondent No. 1).

By Advocate Shri P.P. Khurana (For Respondent No. 2).

ORDER

Shri Justice V.S. Malimath

The learned counsel for the petitioner and the learned counsel for the Union of India brought to our notice that the adverse remarks against the petitioner in the ACR of 1987 have been cancelled by the order made in the year 1990 and that the memorandum dated 27.11.1987 has been removed from the C.R. dossier of the petitioner and that the memorandum dated 24.11.1987 has not been placed in her C.R. Dossier. So far as the complaint against these two official memorandum is concerned, the same does not survive in view of the clear stand taken by the Union of India in the rejoinder filed by them to M.P. No. 4116/91. The clear effect of the stand taken by the Union of India is that the official memos, Annexures A-11 dated 24.11.1987 and A-14 dated 27.11.1987 to O.A. 1892/89, would not be held against the petitioner for any matter whatsoever including in the matter of consideration for promotion etc. Recording the said position, the relief claimed by the petitioner having thus stood granted, these two Original Applicants stand disposed of. No costs.

Arif Ali
(S.R. ADIGE)
MEMBER(A)

'SRD'
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Malimath
(V.S. MALIMATH)
CHAIRMAN